

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(12)

O.A. No.817/95

Date of decision 31-5-96

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Suresh Chand Singla,
s/o Shri Kishan Sarup,
r/o 2, Vasudha Enclave,
Pritampura, Delhi.

... Applicant

(By Advocate Shri D.R. Gupta)

Vs.

1. Union of India through Secretary,
Department of Posts, Dak Bhawan,
Parliament Street, New Delhi.

2. The Deputy Director General (PAF)
Department of Posts,
Dak Bhawan, Parliament Street,
New Delhi.

... Respondents

(By Advocate Shri Madhav Panikar)

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

We have heard Shri D.R. Gupta, counsel for the applicant and Shri Madhav Panikar, counsel for the respondents.

2. Both counsel agree that this OA may be disposed of with a direction to the respondents to release the applicant's (i) commuted value of pension and (ii) DCRG, subject to the applicant's furnishing adequate surety to the full satisfaction of the respondents for (i) and (ii) above. For this purpose the respondents should inform the applicant within one month of the date of receipt of a copy of this order, the amount of surety to be furnished and the releases should be effected within three months of ~~this~~ ^{its} acceptance by the

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respondents.

(13)

3. In respect of leave encashment amount., both counsel agree that the same may be released immediately without insisting on surety.

4. We order accordingly, and dispose of this

0.0. in terms of paragraphs 2 and 3 above. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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